# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 22 MAR 1995

APPLICATION NO. 1231 of 1994.

APPLICANTS: Sri.Kaniga, Bangalore

V/s.

RESPONDENTS: Hessaraghatta, and another.

To

1. Sri.M.R.Hobla, Advocate,
No.3, Second Floor, I-Cross,
Sujatha Complex,
Gandhinagar, Bangalore-9.

2. Sri.M.S.Padmarajaiah,Senior Central Govt.Stng.Counsel, High Court Bldg,Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 09-03-1995.

Issued on

22/08/75

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DEPUTY REGISTRAR

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

#### ORIGINAL APPLICATION NO.1231/1994

## THURSDAY, THE NINTH DAY OF MARCH, 1995

SHRI V.RAMAKRISHNAN.

...MEMBER (A)

SHRI A.N.VUJJANARADHYA

...MEMBER (J)

Kaniga, S/o Narasimhaiah, aged 49 years, Working as Sweeper in Central Cattle Breeding Farm, Hessarghatta, Bangalore-560 088.

...Applicant

By Advocate Shri A.R.Holla

#### Versus

- Director, Central Cattle Breeding Farm, Hessarghatta, Bangalore-560 088.
- 2. Union of India by its Secretary, Department of Animal Husbandry and Dairying, Ministry of Agriculture, Krishi Bhavan, New Delhi-110 001. ...Respondents

By S.C.G.S.C. Shri M.S.Padmarajaiah.

ORDER Shri V.Ramakrishnan. Member (A)

have heard Shri Holla for the applicant and Shri M.S.Padmarajaiah for the respondents. The applicant is aggrieved by the order of the department dated 5.3.94 as at Annexure A4, which seeks to reduce the pay drawn by the applicant earlier by virtue of the promotion accorded é ∥him by the department by order dated 21.5.93 as at nnexure A1. The applicant was promoted by the said

Contd...2.

order in situ promotion to the next higher grade and his pay was fixed at Rs.970/- with effect from 01.4.91. While drawing the increments, he reached the level of Rs. 990/- as on 1.4.91 and his pay was fixed accordingly. Subsequently by order dated 5.3.94, as at Annexure A4 his pay has been brought down to Rs.954/- by bringing down to lower scale of Rs.775 - 1025 stating that the department having reconsidered the matter had proposed to bring him down to a lower scale and to reduce We notice that while issuing the order as at Annexure A4, the department did not serve any show cause notice and as such any opportunity was denied to the applicant to putforth his case.

In view of this, we quash the order dated 5.3.94 2. as at Annexure A4. If the department wants to bring down the pay of the applicant, they should take appropriate steps in accordance with law giving the applicant opportunity to case. All the contentions aised herein are left open.

With above observation, the case is finally the osed of. No cost.

(A.N. VUJJANARADHYA)

MEMBER (J)

JIBUE COPY

(V.RAMAKRISHNAN)

MEMBER (A)

Central Administrative Tribunal

Bangalore Bench Bangalore